

FIR no. 505/20  
PS Kalyanpuri  
State vs. Unknown  
U/s 379/411 IPC

16.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for release of Mobile Techno Spark 5 Color Ice Jadette IMEI No. 353850112128468 on superdari to the applicant Vivek Pathak.

Present Ld. APP for the State.

Applicant in person

Arguments on the application heard.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned mobile to the rightful owner subject to preparing detailed proper panchnama of above mentioned mobile,
2. take photographs of above mentioned mobile from all possible angles and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned mobile attested and countersigned by complainant/affected party as well as by the owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed.



(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
16.09.2020

Order received  
विवेक पाठक  
17/09/2020

Case No.  
FIR no. 104/20  
PS Crime Branch  
State vs. Pankaj Sharma

16.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application on behalf of applicant/ accused for providing the copy of the FIR and direct the IO to file the status report qua the allegations against the applicant/ accused and intimate the counsel of the applicant/ accused prior to moving any application against the applicant/ accused.

Present: Sh. Deepak Kumar, Ld. APP for the State.

Sh. Vishwanath Kumar, Ld. Counsel for applicant/ accused.

Arguments on the application heard.

It is submitted by the Ld. Counsel that he has already received copy of FIR alongwith status report. It is further submitted that now he has no grievance and that the application may be disposed off.

In view of the submissions made by the Ld. Counsel, the application stands disposed off.



(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
16.09.2020

Case No.  
FIR no. 104/20  
PS Crime Branch  
State vs. Pankaj Sharma

16.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application on behalf of applicant/ accused for giving direction to the Jail Superintendent/ concerned Officer, Mandoli Jail for arranging Legal Meeting/ Legal Mulakat with his lawyer namely Sh. Vishwa Nath Kumar, Advocate through VC.

Present: Sh. Deepak Kumar, Ld. APP for the State.

Sh. Vishwanath Kumar, Ld. Counsel for applicant/ accused.

Arguments on the application heard.

It is submitted by the Ld. Counsel that he has been supplied with copy of the report sent by the Jail Superintendent concerned. It is further submitted that he is going to have meeting with the applicant/ accused in the Jail itself and prayed for disposal of the application.

In view of the submissions made by the Ld. Counsel, the application stands disposed off.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
16.09.2020

Case No.  
FIR no. 123/20  
PS Crime Branch  
State vs. Arif @ Mohd. Akram  
U/s 25 Arms Act.

16.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is a second application for grant of bail on behalf of accused Arif @ Mohd. Akram.

Present: Ld. APP for State.

Sh. Jitender Tyagi, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.


It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 22.08.2020. That first application was dismissed as withdrawn on 04.09.2020 as was filed before the court having no jurisdiction. That he is innocent and has been falsely implicated in this case. That recovery is the planted one.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
16.09.2020

Case No.  
FIR no. 269/20  
PS Kalyanpuri  
State vs. Amar Singh @ Sheera  
U/s 379/411/34 IPC

16.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for grant of bail on behalf of accused Amar Singh @ Shera.

Present: Ld. APP for State.

Sh. Nishikant Ray, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 18.08.2020. That he is innocent and has been falsely implicated in this case. That accused/ applicant is not named in the FIR of the case.

The application is opposed by the Ld. APP for the State on the ground that recovery was duly effected from the possession of the accused.

Keeping in view the facts and circumstances of the case, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
16.09.2020

Case No.  
FIR no. 279/2020  
PS Kalyanpuri  
State vs. Kamal Jeet Singh  
U/s 380/411 IPC

16.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for grant of bail on behalf of accused Kamal Jeet Singh.

Present: Ld. APP for State.

Sh. Vimal Kumar Singh, Ld. Counsel for applicant/ accused.

Arguments on bail application heard. Bail application and reply of the IO perused.


It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 09.07.2020. That he is innocent and has been falsely implicated in this case. That recovery is the planted one. That accused is a young boy. That he is not previous convict.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
16.09.2020

Case No.  
FIR no. 0100/20  
PS Crime Branch  
State vs. Asad Ali  
U/s 25/27 Arms Act r/w Section 411 IPC

16.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for grant of bail on behalf of accused Asad Ali.

Present: Ld. APP for State.

Sh. Rajesh Kaushik, Ld. Counsel for applicant/accused.

Arguments on bail application heard. Bail application and reply of the IO perused.


It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 28.07.2020. That he is innocent and has been falsely implicated in this case. That nothing was recovered from the possession of accused. It is contended that recovery of arms is planted one.

The application is opposed by the Ld. APP for the State on the ground that accused may jump the bail, if released.

Keeping in view the facts and circumstances of the case, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti.

  
(Rajinder Kumar)  
CMM(East) KKD Courts Delhi  
16.09.2020

E- FIR no. 021804/20  
PS Pandav Nagar  
State. Vs Unknown  
U/s 379 IPC

16.09.2020

**Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.**

This is an application for release of vehicle i.e. Maruti Suzuki Desire VXI bearing No. DL 9CA G 6926 on superdari to the applicant Saurabh Paliwal.

Present Ld. APP for the State.

Sh. Ashish Choudhary, Ld. Counsel for the applicant.

IO has not raised any objection to the release of the vehicle in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as **"Manjit Singh vs. State" Criminal MC No.4485/2013, and CrI. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by registered owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed.



(Rajinder Kumar)

CMM(East) KKD Courts Delhi/ 16.09.2020